

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:91

ANSWERED ON:17.08.2007

BLACK-LISTED NGOS

Patel Shri Kishanbhai Vestabhai;Patil Smt. Rupatai Diliprao Nilangekar

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Ministry of Rural Development has black-listed a large number of NGOs and registered cases against them;
- (b) if so, the number of cases registered against them alongwith the details thereof;
- (c) whether funds have been released to the black-listed NGOs even after black-listing them ;
- (d) if so, the details thereof and the action taken against the erring officials ;
- (e) whether the Government has been successful in recovering the money from such NGOs; and
- (f) if not, the difficulty being faced in recovering amount from them ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (f) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.91 for reply on 17th August, 2007

(a) Council for Advancement of People`s Action and Rural Technology (CAPART), which is an autonomous body under the aegis of the Ministry of Rural Development, has blacklisted 769 NGOs so far. The state - wise details are given at Annexure-I.

(b) 129 cases have been registered against the black-listed NGOs as per details given at Annexure-II. Ten cases have been referred to CBI for investigation. List is enclosed at Annexure-II-A.

(c) Yes, Sir. Funds have been released to five NGOs even after black-listing them. This occurred during 1991-92 to 1995-96. Details have been given at Annexure-II-B.

d) Disciplinary action has been taken against 9 officials. The details are at Annexure-III.

(e) CAPART has recovered a sum of Rs.27.11 lakhs from 30 black-listed NGOs as per details given at Annexure-IV.

(f) Most of the cases are very old and the postal addresses of the NGOs and their office bearers have changed. Thus, CAPART is finding it difficult to trace these organizations. In other cases, the area of operations of the NGOs and registered offices are situated in different locations. In such cases, determining proper jurisdiction of the police station for lodging FIR is causing delay.